

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/2008/2020

This the 27th day of July 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)



Fayaz Ahmad Bhat

.....Applicant

(Advocate:- Mr. Jahangir Iqbal Ganai)

Versus

1. Union Territory of J&K

.....Respondents

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

**ORDER
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

On the last listed date i.e., on 22.07.2021, Mr. Murfad, Advocate had appeared on behalf of the applicant and submitted that he has no instructions in the matter.

2. Despite the case being listed in the regular cause list, nobody had appeared on behalf of the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the. T.A. is dismissed due to non appearance of applicant as well as for non prosecution.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Arun...